



2026:AHC:32941

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**WRIT - C No. - 5977 of 2026**

Sanjay Kailash Singh Alias Sanjay Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|---------------------------------|
| Counsel for Petitioner(s) | : | Jitendra Pal Singh Chauhan      |
| Counsel for Respondent(s) | : | C.S.C., Rameshwar Prasad Shukla |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The petitioner earlier approached this Court by filing Writ C No.13316 of 2024 which was finally disposed of by a co-ordinate Bench of this Court vide order dated 24.05.2024. The aforesaid order reads as follows:-
2. It is argued by learned counsel for the petitioner that after the aforesaid order was passed, pillars were installed which were later erected by the respondents. In this regard, representation has been made by the petitioner before the Tehsildar and Sub Divisional Magistrate, Mehnagar, District Azamgarh but till date no action has been taken in the matter.
3. On the other hand, it is argued that the respondent No.3/Sub Divisional Magistrate, Mehnagar, District Azamgarh will take a decision in the matter expeditiously.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit fresh representation as per procedure prescribed under U.P. Revenue Code, 2006 before respondent No.3/Sub Divisional Magistrate, Mehnagar, District Azamgarh along with certified copy of this order within two weeks from today. In case, the petitioner does so, the respondent No.3 will pass appropriate orders in the matter strictly in accordance with law within a period of six weeks but after providing opportunity of hearing to all the parties concerned thereafter unless there is no legal impediment.

**(Prakash Padia,J.)**

**February 13, 2026**

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